

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 15
(IB)-297(PB)/2018

IN THE MATTER OF:

Col. Sanjeev Dalal (Retd.)

.... Applicant/petitioner

v.

M/s. International Recreation and Amusement Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 12.11.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Mr. Abhishek Anand, Mr.Pathik Choudhury,
Advs. for R.P.
Mr. Siddharth Banthia, Advcoate for Applicant
IA No. 3683 of 2020
Mr. Ranjit Shetty, Mr. Rahul Dev, & Mr. Nikhil
Singh, Advs. for IA-4966/2020
Ms. Pallavi Kumar, adv for Applicant in IA 2087
of 2019
Mr. Swaroop George, Advocate for the Defendant
No. 5 in I.A. No. 2837 of 2020
Mr. Nilotpall Shyam, Advocate for the Resolution
Applicant

For the Respondent

Mr. Kirish Gandhi & Isha Bhalla, Advs.
Mr. Mohd Nazim Khan, Adv. for the RP
Mr. Pranay Agrawala, Mr. Sarthak Gupta, Advs.
for RP

ORDER

List on 10.12.2020.

Sd-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sd.

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)